

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

VACATIONS – Dussehra Vacation, 2021 – High Court of Andhra Pradesh – Sitting Arrangements – Notification – Issued.

ROC.No.450/SO/2020

DATED:07.10.2021

NOTIFICATION No. 38/SO/2021

It is hereby notified that the High Court of Andhra Pradesh will be closed for Dussehra Vacation, 2021 from **Monday, the 11th October, 2021 to Monday, the 18th October, 2021** (both days inclusive).

2. During the Vacation, the following Hon'ble Judges will be sitting in the High Court of Andhra Pradesh, for hearing the matters as mentioned in the table:

Date of filing	Date of sitting	Name of the Hon'ble Judges	D.B./Single Bench matters
11.10.2021 (Monday)	12.10.2021 (Tuesday)	Hon'ble Sri Justice M. Satyanarayana Murthy & Hon'ble Sri Justice Rao Raghunandan Rao	Division Bench
		Hon'ble Sri Justice M. Ganga Rao	Single Bench

Note:

- i. In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble Chief Justice during the vacation.
- ii. After completion of Division Bench work, their Lordships will take up Single Bench matters.
- iii. The Hon'ble Senior Judge will allocate the subject matters.
- iv. The House Motions, if any, may be moved before the Hon'ble Senior Vacation Judge through the Senior Vacation Officer.

3. Hon'ble Vacation Judges will hold the Court on the date mentioned as above to hear the following types of matters, as their Lordships think fit.

- i. Habeas Corpus
- ii. Anticipatory bail
- iii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.
- iv. Any other urgent matter, which cannot wait till the end of the vacation (such as eviction/dispossession, demolition etc.) specifically permitted by the Senior Vacation Judge.

4. General Instructions

- i. All Lunch Motions/urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Division Bench.
- ii. All Lunch Motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.
- iii. Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.
- iv. No pending case, except there is a specific order to post during the vacation, shall be taken in vacation.
- v. No policy and administrative matters shall be taken up during vacation.
- vi. Notice of any application of urgent nature shall be given to the Vacation Officers before 1-30 p.m. on the day of filing.

5. The following officers are nominated as the Vacation Officers:

1. Sri V. Diwakar, Deputy Registrar
2. Sri B. Narasinga Rao, Assistant Registrar
3. Sri V. Satyanarayana, Assistant Registrar
4. Sri M. Srinivas, Assistant Registrar
5. Sri K. Sreenivasa Raju, Assistant Registrar


REGISTRAR GENERAL
 07/10/2021

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice. (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the Notification in High Court's website]
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) All the Officers, High Court of Andhra Pradesh.
- 7) All the Section Heads, High Court of Andhra Pradesh.
- 8) The Director, Judicial Academy, Secunderabad.
- 9) The Director, A.P. High Court Mediation and Arbitration Centre, High Court Building, Amaravati.
- 10) The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
- 11) The Secretary, A.P. High Court Legal Service Committee, High Court Building, Amaravati.
- 12) The Advocate General, State of Andhra Pradesh.
- 13) The Secretary to Governor, State of Andhra Pradesh, Vijayawada.
- 14) The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
- 15) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
- 16) The Registrar, A.P. Lokayukta, Kurnool.
- 17) The Registrar, A.P. State Consumer Disputes Redressal Commission, Vijayawada.
- 18) The Chairman, Sales Tax Appellate Tribunal, Visakhapatnam.
- 19) The Special Judge for Trial of CBI Cases, Visakhapatnam.
- 20) The Presiding Officer, Labour Court, Anantapur; Guntur; and Visakhapatnam.
- 21) The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur.
- 22) The Assistant Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
- 23) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 24) The Secretary General, Supreme Court of India, New Delhi.

- 25) The Registrars General, All High Courts in India.
- 26) The Secretary, Bar Council of A.P., High Court , Amaravati.
- 27) The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
- 28) The Public Prosecutor, High Court of A.P., Amaravati.
- 29) The Administrator, Government Pleaders' Office High Court of A.P., Amaravati.
- 30) The Administrator General and Official Trustee, High Court Building, Hyderabad.
- 31) The Director of Prosecutions, Vijayawada.
- 32) The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
- 33) The President, A.P.High Court Advocates' Association, Amaravati.
- 34) The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh, Amaravati.
- 35) The Commissioner, Information & Public Relations, Andhra Pradesh, RTC Bhavan, Vijayawada. (with a request to publish the notification in all local dailies)
- 36) The Director, All India Radio, Vijayawada.
- 37) The News Director, Doordarshan Kendra, Vijayawada.
- 38) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi
Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 39) The Deputy Director, Public Relations, Andhra Pradesh Secretariat, Velagapudi.
- 40) The Overseer, High Court of Andhra Pradesh.
- 41) SPARE.

} With a request for making
necessary announcement